

(R)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
O.A.NO. 974 of 1995.

Between

Dated: 21.8.1995.

A.Yellappa

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Applicant

And

1. The Director, Central Research Institute for Dryland Agriculture, Santoshnagar, Hyderabad.
2. The Sr. Administrative Officer, Central Research Institute for Dryland Agriculture, Santoshnagar, Hyderabad.
3. Project Co-ordinator(Research), CRIDA, Santoshnagar, Hyderabad.
4. The Director General, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi.

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Respondents

Counsel for the Applicant

: Sri. K.K.Chakravarthy

Counsel for the Respondents

: Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Contd:....2/-

X As per Hon'ble Shri A.B.GORTHI, Member (Admn.) X

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Heard Mr.K.K.Chakravarthy, learned counsel for the applicant and Mr.N.R.Debraj, learned standing counsel for the respondents.

2. The applicant who is working as an Assistant Administrative Officer in CRIDA, Hyderabad was required to submit his Confidential Report form for the period 1.4.94 to 31.3.95. The form was given to the applicant and he was directed to write a self appraisal report in part-II of the confidential report and submit the same to Senior Administrative Officer. The applicant on 7.4.95 demanded that he be furnished ^{with} certain official documents and noting-sheets so as to enable him to write his self appraisal report. It seems that the Senior Administrative Officer gave directions to Subordinate staff to route the files direct to him ^{and} not through the Assistant Administrative Officer. In view of this, the applicant is apprehensive that his confidential report could be adverse. The request of the applicant for providing him certain documents was considered and rejected by the Senior Administrative Officer vide memos dated 7.4.95 and 19.7.95 on the ground that they were not relevant for filling up the self appraisal column ⁱⁿ the confidential report.

3. The grievance of the applicant is that he is entitled to the documents demanded by him and that the respondents cannot ~~order~~ ^{ask} him to write self appraisal column without first furnishing required documents.

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4. Mr. K.K.Chakravarthy, learned counsel for the applicant has drawn my attention to Government of India, Director of Personnel and Administrative Reforms O.M. dated 22.5.95 reproduced at serial No.20 of Swamy's Pension Compilation in the Confidential Reports of Central Government employees. It provides that an official report upon ~~the~~ ^{and} ~~work~~ ^{work} at the end of each year, submit a brief resume not exceeding 300 words of the work done by him, bringing other special achievements. Resume thus submitted will form part of the confidential report. The reporting officer is required to take due note of the resume while endorsing his own remarks.

5. From the above it is very clear that what is expected from a government employee ^{is} to submit a detailed resume of the ~~Government~~ ^{work done by him} during the year under reporting. This government employee should be in a position to do so from his own memory ^{of} record. No rule or instruction has been shown to ~~him~~ ^{him} under which an employee can claim for the production of official records for enabling him to submit the said resume. In any case, it is open to the employee to furnish the ~~CRS~~ ^{same} to the best of his memory and capability and anything is stated therein which is found to be superfluous it is for the reporting authority to take a note of it.

6. From the arguments advanced by Mr. KK.Chakravarthy, it seems ~~to be~~ that the real apprehension of the applicant is that because of the Senior Administrative Officers ^{attitude} towards him, he (the applicant) apprehends that his confidential report would not be written in an impartial manner by the Senior Administrative Officer. ^{It is,} in my opinion, ~~is~~ just a conjecture at ^{the} stage and it cannot give any ground to claim a relief.

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7. In the result, I find no merit in the OA and the same is hereby dismissed at the admission stage itself. It will of course be open to the applicant to approach the Tribunal if the remarks endorsed by his superior officer in his C.R. for the year 1994-95 are found to be adverse.

8. No costs.

Amarsingh
(A.B.GORTHI)

Member (Admn.)

Dated: 21st August, 1995

(Dictated in Open Court)

Arvind
Deputy Registrar (Judl.)

sd

Copy to:-

1. The Director, Central Research Institute for Dryland Agriculture, Santoshnagar, Hyderabad.
2. The Sr. Administrative Officer, Central Research Institute for Dryland Agriculture, Santoshnagar, Hyderabad.
3. Project Co-ordinator (Research), CRIDA, Santoshnagar, Hyd.
4. The Director General, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi.
5. One copy to Sri. K.K. Chakravarthy, advocate, CAT, Hyd.
6. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

RSM/-

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

~~ORDER/JUDGEMENT:~~

DATED: 21/8/1995, 1995.

M.A./R.A./C.A.NO.

O.A.NO.

IN
974/95

T.A.NO.

(W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

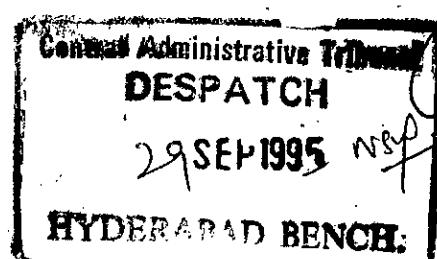
DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

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